

Goyal and others. Shri Goyal may just read it. No speech will be allowed at this stage.

श्रीचन्द्र गोयल (चन्डीगढ़) : अध्यक्ष, महोदय मैं संसद के सामने एक विशेषाधिकार का प्रश्न रखना चाहता हूँ।

MR. SPEAKER: No speech now. I could as well have read it out. But I wanted him to do it. The motion is about 'the manhandling and arrest of Shrimati Tarkeshwari Sinha' it is in these terms.—

the reported manhandling and arrest of Shrimati Tarkeshwari Sinha, M.P. outside the Parliament House on the 13th November, 1969 and alleged wrong information furnished by the Sub-Divisional Magistrate, Parliament Street Courts, New Delhi.

If the house agrees, I can send it to the Committee of Privileges.

SOME HON. MEMBERS : Yes, yes.

MR. SPEAKER. This is referred to the Committee of Privileges.

13.06 hour

PAPERS LAID ON THE TABLE

CERTIFIED ACCOUNTS OF DELHI DEVELOPMENT AUTHORITY, ANNUAL REPORT OF THE AIMS. NEW DELHI AND NOTIFICATIONS UNDER PREVENTION OF FOOD ADULTERATION ACT.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING; AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : On behalf of Shri K K. Shah, I beg to lay on the Table—

(1) A copy of the Certified Accounts of the Delhi Development Authority for the year 1967-68 together with the Audit Report thereon, under Sub-Section (4) of section 25 of the Delhi Development Act, 1957. [*Placed in Library, See No. LT—1938/69.*]

(2) A copy of the Annual Report of the All India Institute of Medical Sciences, New

Delhi for the year 1968-69, under section 19 of the All India Institute of Medical Sciences Act, 1956 [*Placed in Library. See No. LT—1939/68*]

(3) (i) A copy each of the following Notifications under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954 :—

(a) The Prevention of Food Adulteration (Amendment) Rules, 1968, published in Notification No. G S.R. 1533 in Gazette of India dated the 24th August, 1968.

(b) G.S.R. 2163 published in Gazette of India dated the 14th December, 1968 containing corrigendum to Notification No. G.S.R. 1533 dated the 24th August, 1968.

(c) G. S. R. 1764 published in Gazette of India dated the 26th July, 1969 containing corrigendum to Notification No. G.S.R. 1533 dated the 24th August, 1968.

(d) The Prevention of Food Adulteration (Amendment) Rules, 1968 (Hindi version).

(ii) A statement showing reasons for delay in laying the Notifications mentioned at (a) to (c) above.

[*Placed in Library. See No. LT—1940/69*]

FOREIGN EXCHANGE REGULATION (AMENDMENT) ORDINANCE, 1969.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to lay on the Table a copy of the Foreign Exchange Regulation (Amendment) Ordinance, 1969 (No. 9 of 1969) (Hindi and English versions) promulgated by the President on the 13th November, 1969, under provisions of article 123 (2) (a) of the Constitution. [*Placed In Library. See No. LT—1941/69*]

ANNUAL REFERENCE OF LIC AND AGRICULTURAL REFERENCE CORPORATION BOMBAY, AND DELHI SALES TAX (2ND AMENDMENT) RULES, ETC. ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND IN THE MINISTRY OF SUPPLY (SHRI R. K.

KHADILKAR: On behalf of Shri P. C. Sethi, I beg to lay on the Table—

(1) A copy of the Annual Report of the Life Insurance Corporation of India for the year ended the 31st March, 1969 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956. [*Placed in Library. See No. LT—1942/69.*]

(2) A copy of the Annual Report of the Agricultural Refinance Corporation, Bombay, for the year ended the 30th June, 1969, along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Corporation Act, 1963. [*Placed in Library. See. No. LT—1943/69.*]

(3) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1969 (English and Hindi version) published in Notification No. F. 4(144)/68-Fin. (G) in Delhi Gazette dated the 23rd September, 1969, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi. [*Placed in Library. See. No. LT—1944/69*]

(4) A copy of the Central Sales Tax (Registration and Turnover) Second Amendment) Rules, 1969, published in Notification No. G. S. R. 2364 (English version) and G. S. R. 2365 (Hindi version) in Gazette of India dated the 30th September, 1969, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [*Placed in Library. See. LT—1945/69.*]

(5) A copy of the Additional Duty Rules, 1969, (Hindi version) published in Notification No. G. S. R. 2133 in Gazette of India dated the 6th September, 1969, under section 11A of the Indian Tariff Act, 1934. [*Placed in Library See. No. LT—1946/69.*]

(6) A copy each of the following Notifications issued under the Central Excise Rules, 1944 :—

- (i) G. S. R. 1968 and 1969 (English version) and 1970 and 1971 (Hindi version) dated the 16th August, 1969,

together with an explanatory memorandum.

- (ii) G. S. Rs. 2007 and 2008 (Hindi version) published in Gazette of India dated the 23rd August, 1969 together with an explanatory memorandum.
- (iii) G. S. R. 2085 (Hindi version) published in Gazette of India dated the 30th August, 1969 together with an explanatory memorandum.
- (iv) G. S. R. 2095 (English version) and G. S. R. 2095A (Hindi version) published in Gazette of India dated the 27th August, 1969 together with an explanatory memorandum.
- (v) G. S. R. 2137 (Hindi version) published in Gazette of India dated the 6th September, 1969 together with an explanatory memorandum.
- (vi) G. S. R. 2273 published in Gazette of India dated the 20th September, 1969 together with an explanatory memorandum. [*Placed in Library. See. No. LT—1947/69*]

(7) A copy each of the following Notification under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

- (i) The Customs and Central Excise Duties Export Drawback (General) Thirty-fifth Amendment Rules 1969, published in Notification No. G. S. R. 2148 (English version) and G. S. R. 2149 (Hindi version) in Gazette of India dated the 30th August, 1969.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Thirty-sixth Amendment Rules, 1969, published in Notification No. G. S. R. 2150 (English version) and G. S. R. 2151 (Hindi version) in Gazette of India dated the 30th August, 1969.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Thirty-eighth Amendment Rules, 1969 published in Notification No. G. S. R. :

2212 (English version) and G.S.R. 2213 (Hindi version) in Gazette of India dated the 13th September, 1969.

- (iv) The Customs and Central Excise Duties Export Drawback (General) Thirty-seventh Amendment Rules, 1969, published in Notification No. G.S.R. 2214 (English version) and G.S.R. 2215 (Hindi version) in Gazette of India dated the 13th September, 1969.

- (v) The Customs and Central Excise Duties Export Drawback (General) Thirty-ninth Amendment Rules, 1969, published in Notification No. G.S.R. 2274 (English version) and G.S.R. 2275 (Hindi version) in Gazette of India dated the 20th September, 1969. [*Placed in Library. See No. LT—1948/69.*]

(8) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Central Excise (First Amendment) Rules, 1969, (Hindi version) published in Notification No. G. S. R. 1960 in Gazette of India dated the 16th August 1969.

- (ii) The Central Excise (Eleventh Amendment) Rules, 1969, published in Notification No. G. S. R. 2138 in Gazette of India dated the 6th September, 1969.

- (iii) The Central Excise (Twelfth Amendment) Rules, 1969, published in Notification No. G S R. 2382 in Gazette of India dated the 11th October, 1969. [*Placed in Library. See No. LT—1949/69.*]

(9) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G. S. R. 1964 (Hindi version) published in Gazette of India dated the 16th August, 1969 together with an explanatory memorandum.

- (ii) G.S.R. 1965 (Hindi version) published in Gazette of India dated the 16th August, 1969.

- (iii) G S. R. 2086 published in Gazette of India dated the 30th August, 1969 together with an explanatory memorandum.

- (iv) G. S. R. 2088 published in Gazette of India dated the 30th August, 1969 together with an explanatory memorandum.

- (v) G. S. R. 2089 published in Gazette of India dated the 30th August, 1969 together with an explanatory memorandum.

- (vi) G. S. R. 2132 (Hindi version) published in Gazette of India dated the 6th September, 1969 together with an explanatory memorandum.

- (vii) G. S. R. 2135 (Hindi version) published in Gazette of India dated the 6th September, 1969 together with an explanatory memorandum.

- (viii) G. S. R. 2142 (English version) and G.S.R. 2143 (Hindi version) published in Gazette of India dated the 6th September, 1969 together with an explanatory memorandum.

- (ix) G. S. R. 2144 (English version) and G. S. R. 2145 (Hindi version) published in Gazette of India dated the 6th September, 1969 together with an explanatory memorandum.

- (x) G. S. R. 2146 (English version) and G. S. R. 2147 (Hindi version) published in Gazette of India dated the 6th September, 1969 together with an explanatory memorandum.

- (xi) G. S. R. 2152 published in Gazette of India dated the 6th September, 1969 together with an explanatory memorandum.

- (xii) G. S. R. 2153 published in Gazette of India dated the 6th September 1969 together with an explanatory memorandum.

[Shri R. K. Khadilkar]

- (xiii) The Specified Goods (Prevention of Illegal Export) Amendment Rules, 1969 published in Notification No. G.S.R. 2154 (English version) and G.S.R. 2155 (Hindi version) in Gazette of India dated the 6th September, 1969 together with an explanatory memorandum.
- (xiv) G. S. R. 2155 published in Gazette of India dated the 6th September, 1969 together with an explanatory memorandum.
- (xv) G. S. R. 2216 (English version) and G. S. R. 2217 (Hindi version) published in Gazette of India dated the 13th September, 1969 together with an explanatory memorandum.
- (xvi) G. S. R. 2218 published in Gazette of India dated the 13th September, 1969 together with an explanatory memorandum.
- (xvii) G. S. R. 2267 (English version) and G.S.R. 2270 (Hindi version) published in Gazette of India dated the 20th September, 1969 together with an explanatory memorandum.
- (xviii) G. S. R. 2268 (English version) and G. S. R. 2269 (Hindi version) published in Gazette of India dated the 20th September, 1969.
- (xix) G. S. R. 2271 (Hindi version) published in Gazette of India dated the 20th September, 1969 together with an explanatory memorandum.
- (xx) G. S. R. 2289 (Hindi version) published in Gazette of India dated the 27th September, 1969.
- (xxi) The Passengers (Non-Tourist) Baggage (Second Amendment) Rules, 1969, published in Notification No. G.S.R. 2292 in Gazette of India dated the 27th September, 1969.
- (xxii) G. S. R. 2383 (Hindi version) published in Gazette of India dated the 11th October, 1969.
- (xxiii) G. S. R. 2437 published in Gazette of India dated the 18th October, 1969 containing corrigendum to Notification No. G. S. R. 2292 dated the 27th September, 1969 together with an explanatory memorandum.
- (xxiv) G. S. R. 2512 (English version) and G. S. R. 2514 (Hindi version) published in Gazette of India dated the 1st November, 1969 together with an explanatory memorandum.
- (xxv) G. S. R. 2513 (English version) and G. S. R. 2515 (Hindi version) in Gazette of India dated the 1st November, 1969 together with an explanatory memorandum.
- (xxvi) S. O. 4073 (English version) and S.O. 4074 (Hindi version) published in Gazette of India dated the 11th October, 1969 together with an explanatory memorandum.
[Placed in Library. See No. LT—1950/69.]
- (10) A copy of Notification No. G.S.R. 2363 published in Gazette of India dated 30th September, 1969, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964 regarding giving effect to the convention between the Government of India and the Government of the United Arab Republic for the avoidance of double taxation with respect to taxes on income. [Placed in Library See. No. LT—1951/69]

NOTIFICATION UNDER ESSENTIAL SERVICES MAINTENANCE ACT, 1968

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table under sub-section (2) of section 2 of the Essential Services Maintenance Act, 1968, a copy of Notification No. G. S. R. 2366 (English version) and G.S.R. 2367 (Hindi version) published in Gazette of India dated the 3rd October, 1969 declaring the service in the Food Corporation of India to be an essential service for the purposes of the said Act. [Placed in Library. See No. LT—1952/69]